

The Minister of Law and Minority Affairs (Shri Biswas): (a) Yes. All important Central Acts including labour legislation are being translated into Hindi by the Central Government, and State Governments have been requested to undertake the work of translation of these Acts into their respective languages.

(b) Yes, the Government of Andhra has been requested to take up the work.

(c) No.

विन्ध्य प्रदेश में क्षत्रिय पदान्

४९६. श्री रघुवर्धन सिंह : क्या प्राकृतिक संसाधन तथा वैज्ञानिक अनुसन्धान मंत्री यह बतलाने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार को विन्ध्य प्रदेश के उन जिलों के सम्बन्ध में कोई जानकारी प्राप्त हुई है जिन में कि बहुसूत्र्य क्षत्रिय पदार्थ पाये जाते हैं ; तथा

(ख) यदि हुई है, तो इन स्थानों के नाम क्या हैं ?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) Yes, Sir.

(b) Majhgawan, Ramkheria, Akla, Hatupur, Seha, Saligpur, Laxmanpur in Panna District.

NATIONAL CADET CORPS

497. **Shri Ganpati Ram:** Will the Minister of Defence be pleased to state:

(a) the total number of National Cadet Corps trained in all the educational institutions in the State of U.P. from 1950;

(b) the total amount of expenditure incurred in their training every year since 1950 onwards; and

(c) whether Government are contemplating to absorb the trained cadets in the national militia?

The Deputy Minister of Defence (Shri Satish Chandra): (a) 5,797. In

addition, about 7,750 cadets are at present under training in U.P.

(b) The approximate total expenditure incurred on N.C.C. training in U.P. since 1950 is as under:—

Year	Expenditure
	Rs.
1950-51	15,22,920
1951-52	17,02,420
1952-53	21,31,200
Total:	53,56,540

(c) Trained cadets of the N.C.C. are encouraged to join the various branches of the Defence Services including the Territorial Army.

VACANCIES IN LEGISLATURES AND PARLIAMENT

498. **Th. Lakshman Singh Charak:**

(a) Will the Minister of Law be pleased to state how many Members of the Parliament and the Legislative Assemblies of the States have been unseated so far by Election Tribunals?

(b) What were the reasons of their disqualification given by the Tribunals?

(c) How many cases have been dealt with by the Supreme Court?

The Minister of Law and Minority Affairs (Shri Biswas): (a) 7 Members of the Parliament and 127 members of the Legislative Assemblies have so far been unseated by Election Tribunals.

(b) The grounds on which the elections of these members have been set aside are improper rejection of nominations, improper acceptance of nominations, corrupt and illegal practices, non-compliance with statutory provisions in the conduct of elections and elected candidates found disqualified on account of office of profit or contract with Government.

(c) Petitions have been filed in the Supreme Court against the orders passed by Election Tribunals in respect of 1 Parliamentary election and 12 Assembly elections, and these are still pending in that Court.